

at inland locations as well as at port locations at an approximate cost of Rs.1800 crores.

#### Flaring of Gas

764. SHRI L. RAMANA : Will the PRIME MINISTER be pleased to state :

(a) whether a huge quantity of gas is still being flared up;

(b) if so, the quantity of gas thus flared during each of the last three years;

(c) the reasons why this gas is not utilised ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) :

(a) The current rate of flaring of gas is around 3.6 MMSCMD.

(b) The flaring in the last three years was as below:

	MMSCMD
1993-94	5.27
1994-95	5.53
1995-96	3.81

(c) Flaring of gas is due to technical requirements of field operation, lack of infrastructural facility, fluctuations in offtake by consumers, availability of gas at isolated structures etc.

[Translation]

#### Demand of LPG

785. SHRI DINESH CHANDRA YADAV : Will the PRIME MINISTER be pleased to state :

(a) the projected demand of LPG, Kerosene Petrol and Petroleum products in Bihar and the details of public undertakings to meet the demand;

(b) whether Oil Selection Board has been formed in Bihar to give final shape to the selection of new dealership for the current year; and

(c) If so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) :

(a) The demand projection of petroleum products is carried out on All-India basis. Thus, product-wise demand projections of petroleum products for the State of Bihar are not maintained. The demand for LPG from the customers enrolled with Public Sector Oil Companies is met by

and large in full. Kerosene is an allocated product and the allocation for the State of Bihar for 1996-97 is 647512 Mts. For MS/HSD, the market demand is being met in full.

(b) New Oil Selection Board for Bihar has not been formed.

(c) Does not arise in view of (b) above.

#### Production of Crude Oil

786. SHRI SANAT MEHTA : Will the PRIME MINISTER be pleased to state :

(a) the amount disbursed on loans and grants by Oil Industry Development Board to various Public Sector Oil Companies during 1996-97, company-wise and activity-wise;

(b) the mechanism to ensure that the amount disbursed is utilised for the intended purpose;

(c) the total amount of the loans and grants given to various oil companies for the exploration and production of crude oil during the last three years;

(d) whether OI DB has given loans for capital expenditure and working capital to the Public Sector Oil Companies during the last three years; and

(e) if so, the name of the companies and the amount of loan to each company; and

(f) the total loan amount outstanding to each company at present ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) The details are given in the Statement-I enclosed.

(b) the OI DB ensures utilisation of funds by obtaining the yearly utilisation certificate and audited Statements duly authenticated by Audit. Besides, a brief on the utilisation of funds is also called for from the loanee at the end of each financial year.

(c) Details are given in the Statement - II enclosed.

(d) Yes.

(e) The information is given in the Statement - III enclosed.

(f) The details are given in the Statement - IV enclosed.